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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**Cont. A 7/2018 in C.P. No. 76/425/NCLT/AHM/2017**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2018**

Name of the Company: Pinakin Kharwar

V/s.

Nagina Processors Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS)      DESIGNATION      REPRESENTATION      SIGNATURE**

1.


2.


**ORDER**

None present for the parties.

The petitioner requested time for an adjournment through letter.

List the matter on 07.09.2018

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 23<sup>rd</sup> day of July, 2018

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**